

ITEM NO.41

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 7731/2026

[Arising out of impugned final judgment and order dated 19-09-2025
in WPCRL No. 11/2025 passed by the Gauhati High Court]

RIMLY GOGOI SAIKIA

Petitioner(s)

VERSUS

STATE OF ASSAM & ORS.

Respondent(s)

Date : 25-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

For Petitioner(s) : Ms. Shahrukh Alam, Adv.
Mr. Paras Nath Singh, AOR
Mr. Arif Md. Yeasin Jwadder, Adv.
Ms. Deeksha Dwivedi, Adv.
Mr. Shivam Yadav, Adv.
Mr. Shantanu Singh, Adv.

For Respondent(s) : Mr. Chinmoy Sharma, Sr. A.A.G./Sr. Adv. (N/P)
Mr. Ankit Roy, AOR
Mr. Aditya Agarwal, Adv.
Mr. Irfan Hasieb, Adv.
Mr. Vijay Deora, Adv.
Ms. Mrinalini Ramesh, Adv.

Mr. Prabhas Bajaj, AOR

Mr. Rajkumar Bhaskar Thakare, A.S.G.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Rohit Khare, Adv.
Mr. Rishikesh Haridas, Adv.
Mr. Vijay Awana, Adv.
Ms. Rajeshwari Shanakar, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Signature Not Verified
Digitally signed by
Deepak Guptha
Date: 2026.09.28
13:20:31 IST
Reason: [S]

Registry shall address the Registrar General of the Gauhati
High Court and secure the entire record pertaining to Writ Petition

(Criminal) No. 11/2025 on the file of the said High Court.

Learned counsel appearing for the State of Assam shall place on record all the relevant reports that were placed before the High Court. He shall also produce in Court the CCTV footage in pen drives on the next date of hearing.

Re-list on 20.11.2026.

Earlier interim order dated 24.04.2026 shall continue to operate till the next hearing.

(DEEPAK GUGLANI)
DEPUTY REGISTRAR

(PREETI SAXENA)
COURT MASTER (NSH)